1	2	3
29.	Andaman and Nicobar Islands	1.08
30.	Chandigarh	0.20
31.	Dadra and Nagar Ha∨eli	0.00
32.	Daman and Diu	0.00
33.	New Delhi	0.00
	TOTAL:	32.60

Loopholes in environmental clearance process

788. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether certain loopholes have been found in Government's environmental clearance process of projects during the study conducted by Indian Institute of Technology (IIT) and Delhi University;
 - (b) if so, the details thereof; and
- (c) the steps taken by Government to set up an autonomous multi disciplinary appraisal and monitoring agency with scientific rigour for conducting both environment and coastal clearance for projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) A consultancy project was awarded to IIT, Delhi to prepare a Project Report on the establishment of a National Environment Protection Authority. IIT, Delhi has made certain findings and recommendations relating to refinement of processes of environmental clearance in its final Report titled "Scope, Structure and Processes on National Environment Assessment and Monitoring Authority" submitted to the Ministry. The Final Report of IIT, Delhi has also been uploaded on the Ministry's website.

(c) The Ministry proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1986. The details and the time schedule for setting up the Authority have not yet been finalised.

Impact of global warming on forests

789. SHRI T.M. SELVAGANAPATHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: